

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No. 419 of 1995

Friday this the 24th day of March, 1995.

## CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

**N.K. Bhasura,  
Nikathithara House,  
New Colony,  
Narakkal PO 682505.** ... Applicant

(By Advocate Mr. K. Padmanabhan)

vs.

1. Union of India represented by the Secretary, Ministry of Commerce, Central Secretariat, New Delhi.
2. Joint Director General of Foreign Trade, Government of India, Ministry of Commerce, Chittoor Road, Cochin-682011. ... Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to respondents to grant a compassionate appointment to her. Her husband died in harness on 19.3.93 leaving behind the 33 year old widow, a nine year old son and a seven year old daughter. The Government have evolved a scheme to reach succour to the needy heirs of employees dying in harness. Consistent with the spirit of the scheme it is necessary that a decision should be taken on the representation.

A3 is the representation made by applicant before second respondent. We direct second respondent to consider A3, pass a speaking order thereon within three months from today and communicate the same to applicant. Second respondent will do well to adhere to the time limit.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated the 24th day of March, 1995.

*P.V.Venkatakrishnan*  
P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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List of Annexures

**Annexure A3:- True copy of the letter dated 16.12.94  
submitted to the second respondent.**